

16-22 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCESITUATION ARISING OUT OF THE SUGGES-
TION TO INCREASE LAND REVENUE IN
U.P.

Mr. Speaker: I had this morning received a notice of an adjournment motion from Shri S. M. Banerjee. I did not give my consent to it. But I will treat it as a calling attention notice. Shri Banerjee.

Shri S. M. Banerjee (Kanpur): Sir, under rule 197, I beg to call the attention of the hon. Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

Serious situation arising out of the suggestion of the Planning Commission to increase the land revenue in U.P.

Shri J. B. Singh (Ghosi): My name was also there.

Mr. Speaker: Only one name can be read out, not all. His name as also that of Shri Sarjoo Pandey is there.

Shri J. B. Singh: I am Jai Bahadur Singh.

Mr. Speaker: When I say that his name is there and when he is addressing me, does it mean Shri Sarjoo Pandey? The hon. Prime Minister.

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Mr. Speaker, Sir, this refers to Uttar Pradesh. The question affects in varying degrees various States. Some have, I believe, gone ahead and passed some legislation; others are in the process of doing so. But it is a matter which requires deep consideration. Normally, the Central Government does not interfere in this matter; nor am I aware—I do not know—how far the Planning Commission, except for a general suggestion, went into it. But, I think, in view of the interest and anxiety of many hon. Members in this House, it would be right if we

ask the Planning Commission to consider this matter fully and give us their advice.

Shri S. M. Banerjee: Since this Bill is likely to be passed, may I know whether the hon. Prime Minister will kindly see that this Bill is deferred till he actually comes back from abroad? Till the Planning Commission considers the whole thing will it be deferred? It should not be passed. I will request the hon. Prime Minister to give this assurance. He is going away tomorrow. It is only a question of one month.

Shri Jawaharlal Nehru: I cannot give any assurance on this point because I do not know where each State may be. How can I bind down a State Government in a matter which is in their discretion. But, as I have said, we have, in fact, asked the Planning Commission to go into this matter. They will go into it thoroughly as a result of which it may happen that there is delay in considering that measure there.

Shri S. M. Banerjee: It may be postponed till you come back.

Shri Jawaharlal Nehru: I cannot ask the State Government that.

16-25 hrs.

RESOLUTION RE: BAN ON COMMUNAL ORGANISATIONS

Shri Raghunath Singh (Varanasi): I beg to move:

“This House is of opinion that all the organisations working on communal or sectional lines be banned”.

अध्यक्ष महोदय, भारत की स्वतंत्रता के पश्चात्....

Shri Manoharan (Madras South): I have to make a preliminary objection to this resolution.

Shri Badrudduja (Murshidabad): On a point of order....

Mr. Speaker: About this resolution?

Shri Badrudduja: I am against this resolution being moved.

Mr. Speaker: Let the House be seized of it, and then I shall hear the hon. Members.

Shri Badrudduja: Before you allow him to proceed with this resolution, I want to raise this point.

Mr. Speaker: We have nothing before the House yet. Unless it is placed before the House, there is nothing before the House.

Shri Badrudduja: The resolution is before the House now, because he has moved the resolution already.

Mr. Speaker: There is nothing before the House now. Whatever may be there on the agenda, there is nothing before the House now. The hon. Member might have read it, but I have not placed it before the House. As soon as I place it I shall give an opportunity to the hon. Member to say anything he likes.

श्री रघुनाथ सिंह : अध्यक्ष महोदय...

कुछ माननीय सदस्य : इंगलिश।
(Interruptions).

श्री च० का० भट्टाचार्य (रायगंज) : माननीय सदस्य ने अपना रेजोल्यूशन इंगलिश में दिया है। वह इंगलिश में बोलें।
(Interruptions).

अध्यक्ष महोदय : माननीय सदस्य जिस भाषा में बोलना चाहते हैं, उसमें बोलें।

श्री रघुनाथ सिंह : अध्यक्ष महोदय आज इस प्रस्ताव को उपस्थित करने का प्रयोजन यह है कि हिन्दुस्तान के स्वतंत्र होने के पश्चात् उसको स्वतंत्रता में कुछ ऐसी शक्तियां बाधक हो रही हैं जिनसे यह भय उत्पन्न हो गया है कि कहीं हमारी स्वतंत्रता का ही तोप न हो जाये। मैंने यह संकल्प इसलिये उपस्थित किया है कि हमने जो स्वतंत्रता प्राप्त की है वह स्थायी रहे। आज यह आवश्यक है कि भारत में हिन्दू राष्ट्रीयता या मुस्लिम राष्ट्रीयता या सिख

राष्ट्रीयता या ईसाई राष्ट्रीयता के स्थान पर भारतीय राष्ट्रीयता कायम हो। यही इस संकल्प का मुख्य उद्देश्य है। भारत को...

Shri Manoharan: The hon. Member has already moved the resolution. Now, I want to raise the point of order.

Mr. Speaker: The hon. Member might know from me that this is the practice that are following.

Shri Manoharan: Further, we do not know what the hon. Member is talking about, and you should assure us that you will give us a translation also.

Mr. Speaker: I shall try to tell him whatever I can, but it would be a difficult job.

Dr. P. S. Deshmukh (Amravati): May I ask one question? Of course, the usual procedure is that unless the resolution is moved, nobody can raise a point of order. If however it is the intention of my hon. friends that they do not want even the moving of the resolution and the speech of the hon. Member, what is the remedy that they have got?

Mr. Speaker: I cannot shut out the speech of the hon. Member unless I hear him and find something objectionable in it. If any hon. Member feels that the other hon. Member should not speak, how can I anticipate that in advance and shut him out? That is the difficulty which I am facing.

Shri Badrudduja: The hon. Member has moved the resolution already.

Mr. Speaker: But that is not before the House yet. After, he has finished his speech, I shall place it before the House saying 'Resolution moved', and then I shall allow opportunities to as many hon. Members as there are who want to raise objections or any points of order. I shall hear all of them. But that is the stage at which I can do so and not now.

Dr. P. S. Deshmukh: In a contingency like this, would it not be proper for the Chair to put the resolution before the House first and then hear the point of order before the speech is made, because in this particular case it might be innocent, but there may be a resolution to the introduction of which one to the moving of which there might be objection? In those circumstances, I think it would be worthwhile to observe this procedure that in cases where there is objection or where any group of Members want to object to the very subject coming before the House, the resolution may be put first before the hon. Member gives the reasons for moving his resolution.

An Hon. Member: Under what rule?

Mr. Speaker: It is a hypothetical question which is being asked of me, by saying that there might be cases in which a resolution as it is framed may not be thought proper to be brought up before the House. But I cannot answer it now; if there is something, it would be decided then.

But this question of banning of communal parties has been coming here so often, and it has been discussed also; and so many times, the proposal has been before the Members and others.

Dr. P. S. Deshmukh: I am not objecting to the resolution on this ground. But if this alone is the procedure that is to be observed, then there may be cases where you will be powerless to stop anybody from speaking until the resolution has been moved and placed before the House.

Shri Harish Chandra Mathur (Jalore): The question is whether our hon. friends are opposed to the introduction of the Motion itself or to the consideration of the Motion. If they are opposed to the consideration of the Motion, you just ruled it would be only at the stage when the Motion has been placed by you before the House when they could raise their points. But if they are even against

the very introduction of the Motion, then it is at this stage that they should have the right to object.

Shri Badrudduja: My point of order is that this Resolution, on its merits is repugnant to the very spirit of the Constitution. The Constitution lays down in article 19 that every citizen has got the right to form associations or unions. As such, this Resolution moved by the hon. Member shuts out the opportunity and right given to any individual citizen or groups of citizens of India to form associations, or organisations. Therefore, to my mind, this militates against the very spirit and letter of the Constitution and as such, it should not be allowed to be moved on the floor of this House.

Shri Indrajit Gupta (Calcutta South-West): The hon. Member has just now raised a point and it is on that that I was seeking your guidance. Suppose some Member, for whatever grounds he may choose to put forward, is opposed to the very admissibility of a Resolution on the Order Paper, the list of business. Then I submit that you are bound to hear him and give your ruling. It seems they are objecting to the very admissibility of the Resolution.

Mr. Speaker: I follow that.

Shri Ansar Harvani (Bisauli): When notice of a non-official Resolution is given, it is submitted to you. You scrutinise it completely and it is entirely within your jurisdiction to permit a non-official Resolution to go to the ballot or not. Therefore, the objection of Dr. Deshmukh that you may be helpless to give a ruling does not hold, because the Resolution has been permitted by you. Without your permission, it does not come up.

Mr. Speaker: At that time, the mind is not applied strictly to admissibility, constitutionality or such other things. All these aspects are not looked into at that moment. At that time, Resolutions come as a matter of course and then they are admitted, unless they are apparently so bad that they

[Mr. Speaker]

cannot be admitted. Otherwise, mostly the Resolutions are admitted. But if it is the sense of the House, I will just place the Resolution before the House.

Shri Badrudduja: On a point of order.

Mr. Speaker: When I am on my legs?

Shri Badrudduja: It is to make a submission.

Mr. Speaker: He will listen to me. Before I stood up, he had no point of order. He did not stand. Now when I am on my legs, he rises to a point of order. If it is against my standing up, then it might be a different thing. If it is something else, he might just have the patience to listen to me.

Shri Badrudduja: It is to make a submission.

Mr. Speaker: Let me finish.

What I have said can also be done. I do not wish to shut it out. Normally, we follow the other course, namely, that a Member moves his Resolution and makes his speech and then I place the Resolution before the House. But there is no harm if I only allow him formally to move it, then I place it before the House and hear the objections. That too can be done.

Shri Surendranath Dwivedy (Kendrapara): We should follow that course.

Mr. Speaker: All right.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Is it necessary to do it?

Mr. Speaker: There are some Members who feel so strongly on that, on the admissibility of this Resolution. Let me hear from them if there are any really substantial and valid grounds.

Shri Sheo Narain (Bansi): There is only one Member who feels like that.

Shri Harish Chandra Mathur: Even if there is only one, he has that right.

Mr. Speaker: There are others also.

Resolution moved:

"This House is of opinion that all the organisations working on communal or sectional lines be banned".

Now, I will allow the points of order to be made.

Shri Badrudduja: I want to make a submission. Any resolution or motion which violates the spirit of the Constitution is *ultra vires* of the Constitution. Even the House is not competent to discuss it, far less any Member.

I respectfully submit that on the merits of this resolution this resolution should not be allowed to be discussed, because it contravenes the very spirit of the Constitution. If you allow any Member to move any resolution or motion which militates against the spirit of the Constitution, I am afraid anything can be moved in this House and carried by a majority. Therefore, I want your ruling.

Article 19 of the Constitution, which is more sacred than the whole House clearly lays down that all citizens, aggregates of citizens or communities, shall have every right to form associations. That right cannot be taken away either by the House or by the Speaker. Therefore, I want your ruling on this point, whether it can be moved.

Shri M. Ismail (Manjeri): My submission is a simple one. A few weeks ago, when the question of national integration and also the question of communalism and communal organisations came up before the House, and when it was urged not only by me but by one or two other hon. Members of the House that this subject ought to come before the House rather than be left in the hands of a committee appointed by the ruling party or by the Government, it was said that the committee had already been entrusted with this subject, that it might produce public

opinion on this matter, that it might create public opinion this way or that way, and therefore we were asked to be patient until the committee submitted its report. Now that committee is taking a lot of trouble over this question. It is discussing things with the hon. Members of the House and others, and it has not yet finished its work. It has not defined what communalism is, what a communal organisation is, what sectionalism is, what a sectional organisation is and all that. They are moot questions which are being dealt with by the committee. That committee has got the sanction of Parliament also, since Parliament on that occasion agreed to wait for the outcome of the committee. Now, the subject is *sub judice* as it were, I do not say it is strictly *sub judice* before that committee, and in the name of fairness and ordinary propriety that committee must be allowed to submit its report before we express our views. We should not prejudge the issues before that committee has come to its conclusions.

Mr. Speaker: The plea of the hon. Member is that the discussion on it might be postponed till that committee has submitted its report. He has no legal or constitutional objection to this discussion.

Shri M. Ismail: My grounds are ordinary propriety and fairness.

Mr. Speaker: I have heard him. Shri Sharma.

Shri K. C. Sharma (Sardhana): The proposition is simple, and it does not require much of explanation. There is a right of association for every citizen and every group of citizens, but that right is subject to what is called propriety of conduct as a citizen, which means that the association should not be to the detriment of the general good. What is a communal organisation, what is its composition, what is its purpose—all these the hon. Mover of the resolution will explain. Therefore, on the very face of

it, the resolution as it is placed before the House is not inadmissible. It is admissible, provided the Mover makes a case that the communal organisations as such come within the reasonable restriction of the law and are detrimental to the general good of society and therefore they should be banned.

For instance, imagine that citizen A is a dacoit. Has he a right to associate himself with another dacoit on the general principle that one man can associate himself with another? No law, no civilised country, can permit an association of dacoits on the ground that they too are citizens. In my humble submission, a man who is a dacoit, bigot, a fanatic, a man who believes that other who do not believe in dogma, that are criminals against society, criminals against God, and are to be murdered in a street in city is much more dangerous than anybody else. Such an association must be banned.

Shri M. Ismail: I submit that the House is not supposed to know what exactly a communal organisation is. (Interruptions).

Mr. Speaker: Order, order. The House is not to be dictated by any outward agency as to what a communal organisation is. It has its own powers. If it wants to discuss anything, I cannot rule it out on the ground that some other committee is seized of this matter and is trying to define what a communal organisation is. Therefore, that this House cannot discuss it, would not be any argument. (Interruption). This House is supposed to know everything.

Shri Harish Chandra Mathur: Those hon. Members who oppose it may kindly be listened to first so that the position may be made easier.

Mr. Speaker: I thought perhaps those who are in favour might also be interspersed in that.

Shri Harish Chandra Mathur: We will be able to throw light then.

Mr. Speaker: The final answer might be given by the Minister when he has to give it.

Shrimati Subhadra Joshi (Balrampur): I submit that there is nothing against the principle and the spirit of the Constitution because just as some hon. Members have said, there are associations and organisations. There are associations in this country which we think are working for the detriment of the country and the nation. There are associations which create hatred; there are associations which kill; there are associations which loot. So, just to say that we have got the right of association does not mean that we can associate for anything.

About the other point about the definition, I would only say that the resolution is only to ban communal organisations. What are communal organisations will come in later on when it is decided to ban the communal organisations. The definition of communal organisations has to come later on. It is a very simple proposition which I think we should admit.

Shri Manoharan: I do not dispute the right of any Member of Parliament or of this House to discuss any issue or move any Resolution. My only submission is there is a National Integration Committee which is touring the country and meeting people and taking stock of the situation regarding the communal issues as well as the political parties based on regionalism, according to some, or sectionalism or parochialism of any kind according to some others. The committee is working and is meeting and is assessing certain things. It is expected to submit its report very soon, or within a year or so. So, before-hand, by means of initiating a discussion here regarding communal organisation or something like that, I fear the independent bent of mind of the members of that committee may be prejudiced.

One hon. lady Member was saying that we need not define communalism, first let us ban communal organisations. But without knowing or without defining what is communalism how could a Resolution that communal organisations should be banned be discussed? Therefore, we must also know what the committee says. So, till the committee submits its report, one may wait. I request the Speaker to postpone the discussion.

I do not question the right of the Speaker....

Mr. Speaker: Distinction should be made between the two positions that we are faced with. One is whether the resolution is to be disallowed as being against the spirit of the Constitution and it should not be discussed. The other is the advisability of discussing it at this moment because another committee is seized of it; we may wait for some time and the discussion should be postponed to some other day.

Shri Manoharan: It is a committee appointed by the Government.

Mr. Speaker: The two things should not be put together and confused. If the position of the Members is that the discussion on this should be postponed, that would be different altogether. A regular motion may be made by some Member; it would be for the House whether discussion should be postponed or not. I have no authority to say that it should be postponed.

Secondly, so far as the point of order by Shri Badrudduja is concerned, if any hon. Member wants to throw any light so far as the constitutional aspect of that is concerned on what he has said, that this House has no power to discuss it, I am prepared to listen. Otherwise, no other arguments are relevant for the present. If there is nothing to be said on that account, I may straightaway give my ruling on that.

Shri Kapur Singh (Ludhiana): I am in favour of the provision in the Constitution that there should be fullest opportunity to communal organisations to undertake political activity. But as far as I can see there is no constitutional provision or any other consideration of propriety which can stop this House from discussion what communal organisations are and whether they should be banned or not.

Shri Daji (Indore): My submission is it is within the competence of this House to discuss this resolution. Unless it is patently *ultra vires*, this House can discuss anything. Article 19 was referred to. But there is also a sub-clause therein which says that reasonable restrictions can be placed, in general public interest, on that fundamental right. We, the people of India, have given to ourselves the Constitution, which is wedded to the unity of India and to secularism. Those who do not have that spirit of unity and secularism put themselves beyond the pale of the Constitution itself. So, in public interest, the resolution is quite within the competence of the House to be discussed.

Mr. Speaker: I do not think we should continue discussing it any longer. I am clear in my mind that so far as rules 174 and 175 are concerned, it does not fall within the prohibitions mentioned there. Rule 175 says:

"No resolution which seeks to raise a discussion on a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commission or court of enquiry....".

These are the things; I need not read the whole of it. In these cases, it is prohibited and such a resolution ought not to be placed before the House or discussed.

So far as the argument of Shri Badrudduja is concerned, merely by expressing an opinion on a particular subject, there ought not to be any

apprehension that automatically that ban is placed on the communal organisation. Those points will have to be seen by Government whether it is constitutional or not, what would be the reactions of the public and so on. All those things should be seen. By discussing this resolution, it would only be expressing an opinion. As Shri Daji has suggested and as everybody is aware, I will not go into the constitutional aspect of the resolution. In the past also, I have expressed the opinion that this House is free to discuss and even to debate resolutions or to pass Bills which may be against the Constitution itself. That is for the courts to decide what is *ultra vires* and what is *intra vires*.

If the Speaker were to give an opinion, it might be taken to court and if they reverse it then it would be setting a very bad example, because it would be said that the Speaker was over-ruled by the courts. Some peculiar situations might arise in that context. Therefore, it is not usual for the Speaker to give any opinion on the constitutional aspect of such things. There is no harm in discussing it. So far as the rules are concerned I cannot prohibit it. Therefore, we will proceed with it. Shri Raghunath Singh may move his motion.

मैं साथ ही इतना और कह देना चाहता हूँ कि इसको डिसकस करते हुये न तो किसी पर हमला किया जाये और न कोई ऐसी बात कही जाये जिससे किसी के दिल को चोट लगे ।

Shri Koya (Kozhikode) rose—

Mr. Speaker: Hon. Members ought to be careful while speaking on this resolution. They will have to exercise their discretion.

Shri Koya: May I know the total time allotted for this Resolution? .

Mr. Speaker: The total time allotted was 1½ hours out of which probably 45 minutes have already been taken.

Some hon. Members: The time should be extended.

Mr. Speaker: Is Shri Warior keen on moving his resolution?

Shri Warior (Trichur): Yes, Sir. Some of the time has been taken on procedural matters and we are entering the subject only now. Once in a way only, Sir, we get a resolution balloted. All the same, I am in your hands.

श्री प्रकाशवीर शास्त्री (विजनौर) : अध्यक्ष महोदय क्योंकि यह प्रस्ताव देश की रक्षा के लिये और देश के आंतरिक वातावरण को संभालने के लिये अत्यन्त आवश्यक है इसलिये इस प्रस्ताव का समय दस घंटे और बढ़ा दिया जाये ।

अध्यक्ष महोदय : क्या आपने अब अग्ने-मैट दे दिया कि इसके लिये २ घंटे का वक्त और बढ़ा दिया जाये यानी इसके लिये साढ़े तीन घंटे का वक्त कर दिया जाये ।

एक माननीय सदस्य : चार घंटे ।

अध्यक्ष महोदय : तो फिर वारियर साहब के लिये वक्त कहां बचेगा ।

I shall put it to the vote of the House. The question is:

"That instead of 1½ hours allotted for discussion on this Resolution, the time may be extended to 4 hours."

The motion was adopted.

अध्यक्ष महोदय : एक बात मैं और कहना चाहता हूँ । अगर हाउस की सम्मति हो और हाउस मंजूर करे तो आज इस डिसकशन को साढ़े पांच बजे तक चलाया जाये और फिर इसको अगले सेशन में जारी रखा जाये ।

Shri Warior: In that case, Sir, why should we sit till 5:30 with this resolution. Anyway it is going to be carried over to the next session. I suggest that we take the half-an-hour discussion at five o'clock and adjourn at 5:30.

श्रीमती सुभद्रा जोशी (बलरामपुर) : मैं यह रिक्वेस्ट करना चाहती हूँ कि जैसे आनरेबिल मेम्बर वारियर साहब के डिसकशन को छोड़ने का सजेशन दे रहे हैं उसी तरह से आज लिक वाले डिसकशन को न लेकर उसके आघ घंटे में और इसी को चलाया जाये क्योंकि यह सवाल देश की रक्षा से संबंध रखता है ।

श्री प्रकाशवीर शास्त्री: यह आघे घंटे में समाप्त नहीं होगा । लिक वाला डिसकशन आज होना चाहिये क्योंकि वह देश के पैसे का सवाल है ।

अध्यक्ष महोदय : इधर से कहा गया है कि इस डिसकशन को पांच बजे तक चलाया जाये उसके बाद आघ घंटे का डिसकशन ले लिया जाये । तो ऐसा ही किया जाये ।

श्री रघुनाथ सिंह : अध्यक्ष महोदय मैं सब माननीय सदस्यों को नमस्कार करता हूँ क्योंकि सभी भारतीय नागरिक हैं । इसमें बिल्कुल भेद नहीं है । यह हिन्दू मुसलमान सिख ईसाई पारसी का कोई प्रश्न नहीं है । इसका संबंध केवल भारत के नागरिकों से है और इस सदन में हम सब भारतीय नागरिक हैं हिन्दू मुसलमान ईसाई पारसी आदि नहीं हैं ।

श्री मजफ्फर हुसैन (मुरादाबाद) : ऐसी जवान में बोलिये जिसको सब समझ सकें ।

श्री रघुनाथ सिंह : भारत को एक राष्ट्र के रूप में देखने के लिये भारतवर्ष की भावात्मक और संकल्पात्मक एकता को कायम रखने के लिये यह अत्यन्त आवश्यक है कि जो सम्प्रदाय और जातीय संस्थायें भारत की प्रभुसत्ता में विश्वास नहीं करती हैं उनको अवश्य बान करना चाहिये । ऐसी किसी भी संस्था को ऐसे किसी भी व्यक्ति को भारत में रहने का अधिकार नहीं है जो भारत की प्रभुसत्ता में विश्वास नहीं करता ।

श्री राम सेवक यादव (बाराबंकी) : यदि कोई संस्था भारत की प्रभुसत्ता में विश्वास रखे पर साथ ही साथ साम्प्रदायिक हो तो क्या आप उसको बरदाश्त करेंगे।

श्री रघुनाथ सिंह : हमारे सामने आजादी के बाद बहुत से प्रश्न उठे हैं और उनमें एक प्रश्न यह है कि जिस साम्प्रदायिकता के कारण देश का विभाजन हुआ और जिस साम्प्रदायिकता के कारण भारतवर्ष की आजादी भारत-माता के पुत्रों की लोथों पर कायम हुई चाहे वह पाकिस्तान हो चाहे हिन्दुस्तान हो उस आग को हम हिन्दुस्तान में नहीं फैलाने देंगे। यह प्रत्येक भारतीय का कर्तव्य है कि वह यह निश्चय करले कि भारतवर्ष में सिक्यूलर स्टेट होगी या थियाक्रेसी होगी। मैं कहता हूँ कि भारतवर्ष में थियाक्रेसी नहीं हो सकती। भारतवर्ष में थियाक्रेसी की कल्पना को भी बरदाश्त नहीं किया जा सकता आज से सात सौ वर्ष पहले मध्य यूरोप में थियाक्रेसी थी जिसका परिणाम यह हुआ कि रोमन कैथोलिक और प्रोटेस्टेंट बराबर लड़ते रहे और पेरिस लन्दन बर्लिन में खूरेजी होती रही और यह चीज सात सौ वर्ष तक चली।

मैं आपको कनाडा और आस्ट्रेलिया के कांस्टीट्यूशन का हवाला देकर बतलाना चाहता हूँ—यद्यपि इन देशों में ईसाई बसते हैं—किन्तु यहां पर एजुकेशन सिक्यूलर है। यहां के कांस्टीट्यूशन में निहित है कि शिक्षा सिक्यूलर होगी। वहां जैसाकि मैंने आपको बतलाया सब एक धर्म के मानने वाले हैं। अमरीका कनाडा और आस्ट्रेलिया के कांस्टीट्यूशन में दिया हुआ है कि उस संविधान का उद्देश्य है सिक्यूलरिज्म। आज भी फ्रांस में अमरीका में आस्ट्रेलिया में कनाडा में जो स्कूल या कालिज किसी धर्म से संबंधित हैं उसको सरकारी खजाने से एक पैसा नहीं दिया जाता।

साम्प्रदायिकता एक मानसिक बीमारी है जो हिन्दू में भी हो सकती है मुसलमान में भी हो सकती है ईसाई में भी हो सकती है

पारसी में भी हो सकती है। इस बीमारी को हमें दूर करना है। अतएव मैंने यह प्रस्ताव सदन के सामने उपस्थित किया है।

मुस्लिम लीग के भाई ने बहुत सुन्दर शब्दों में कुछ कहने की कोशिश की। मैं उनको कुरान शरीफ का हवाला देना चाहता हूँ। हजरत मुहम्मद साहब ने कहा है : सुनो लोगो प्रत्येक नागरिक एक दूसरे का भाई है भगवान की दृष्टि सब में बराबर है अनन्त कालीन कृपाशील भ्रातृत्व की तुम एक इकाई हो।

मुहम्मद साहब ने और कहा है :

‘मुझे भारत की ओर से ईश्वरीय सुगन्ध आती है।

श्री मजफ्फर हुसैन : मैं कहूंगा कि आन-रेबिल मेम्बर तनहा अपनं समझने के लिये बोलते हैं या दूसरों को समझाने के लिये बोलते हैं।

अध्यक्ष महोदय : आर्डर, आर्डर। माननीय सदस्य क्या कहना चाहते हैं।

श्री मजफ्फर हुसैन : मैं अर्ज करना चाहता हूँ कि मेरे दोस्त मुहम्बत, एकता और एकजुती कमेटी के भूनालिक यह सब लैक्चर दे रहे हैं कि ईसाई, सिख, हिन्दू, मुसलमान सब एक हैं, तब फिर उन को उसी अन्दाज से और वही जुवान बालनी चाहिये, जो कि सब समझें। लेकिन उन्होंने त ऐसी जुवान बालनी शुरू कर दी है, जो कि तन्हा वही समझ रहे हैं। (Interruptions).

17 hrs.

अध्यक्ष महोदय : आर्डर, आर्डर। अब माननीय सदस्य बैठ जायें। (Interruptions). मैंने उनकी बात सुन ली है, अब वह खड़े न रहें। (Interruptions). जिस वक्त माननीय सदस्य अपनी बात कह लें, तो उन को बैठ जाना चाहिये, खड़े नहीं रहना चाहिये।

[अध्यक्ष महोदय]

माननीय सदस्य, श्री रघुनाथ सिंह से मैं कहूंगा कि जिस वक्त वह बोलें वह सीधे खड़े हो कर मेरी तरफ मुंह कर के बोलते जायें। उन का अन्दाज कुछ ऐसा होता है कि जैसे वह पब्लिक प्लैटफार्म पर हों। उस से ज्यादा गलत फ्रहमी होती है। वह डगर उधर हाथ भी न हिलायें और सीधे खड़े हो कर मेरी तरफ मुखतिब हों।

श्री बागड़ी : उन का बनारसी अन्दाज है।

Shri Hari Vishnu Kamath: Sir, I move.

"That the discussion on this motion be postponed to the next session.

Mr. Speaker: I am awaiting the hon. Minister to come before taking up the next item. This decision was taken suddenly; so, let the hon. Minister come.

श्री रघुनाथ सिंह : मेरे भाई ने भाषा के बारे में कहा। मैं उन को याद दिलाना चाहता हूँ कि जातियाँ धर्म बदल देती हैं, भाषा नहीं बदलती है। जो भाषा मैं सीख चुका हूँ, जो मेरी मातृ भाषा है उसमें इस अवस्था में परिवर्तन करना बहुत मुश्किल है। (Interruptions). इस लिये अगर मेरे शब्दों में कोई दिक्कत हो तो चूंकि पांच बज गए हैं इस लिये आगे मैं अंग्रेजी में बोलूंगा।

अध्यक्ष महोदय : जी नहीं, अभी माननीय सदस्य थोड़ा सा चलें।

श्री रघुनाथ सिंह : मैं कह रहा था कि हज़रत मुहम्मद ने क्या कहा। भारत-वर्ष के प्रति उन्होंने बड़ी शभवानी का प्रयोग किया और कहा कि "मझे भारतवर्ष की तरफ से ईश्वरीय सुगन्धि आती दिखाई देती है।" क्या माननीय सदस्य यह चाहते हैं कि मुहम्मद साहब की वह बात झूठी हो जाये? भारत से जो सुगन्धि उठती है, वह कायम रहे

या उस का लोप हो जाये? भारतवर्ष की सुगन्धि क्या थी? वह थी सहिष्णुता और धर्म निरपेक्षता।

भारतवर्ष में जो भी आया, चाहे वह मुसलमान हो, ईसाई हो या पारसी हो, भारत वालों ने उस का स्वागत किया। कभी धर्म के नाम पर उन पर अत्याचार नहीं किया गया। भारत की यह शिक्षा है, यह परम्परा है। इस देश में मराठों के हाथों में भी ताकत आई और सिखों के हाथों में भी ताकत आई। क्या कोई कह सकता है कि उन्होंने अपना कांस्टीट्यूशन, अपना निजाम ऐसा बनाया, जिस में मुसलमानों के लिये स्थान न हो? क्या माननीय सदस्य कोई भी उदाहरण दे सकते हैं? मैं आपके सामने काशी का उदाहरण दे सकता हूँ। जब मराठों के हाथ में ताकत आई, तो उनमें एक ऐसा सैक्शन था, जो यह चाहता था कि काशी के विश्वनाथ मन्दिर को, जो कि तोड़े दिया गया था, जहाँ मसजिद बनी थी, ले लिया जाये, लेकिन मराठों ने कहा नहीं, उस को नहीं लेना चाहिये। वह धार्मिक स्थान है और धार्मिक स्थान उसी तरह कायम रहूंगा।" भारतवर्ष की यह सहिष्णुता है। और आज उसी सहिष्णुता का हमें अनुकरण करना है।

इस्लाम का क्या अर्थ है? इस्लाम का शाब्दिक अर्थ है "शान्ति"। अगर कोई आदमी कहता है कि मैं इस्लाम धर्म का मानने वाला हूँ और उस के हृदय में शान्ति नहीं है, तो मैं कहता हूँ कि वह मुसलमान नहीं है। इस्लाम का शाब्दिक अर्थ है "शान्ति"। ईश्वर एवम् मनुष्य के साथ पूर्ण शान्ति स्थापित करना इस्लाम का उद्देश्य और प्रयोजन है। अतएव इस्लाम शान्ति का धर्म है।

आज जो थोड़े से भाई—सभी भाई नहीं इस्लाम के नाम पर यह कहते हैं कि हिन्दु-स्तान में हुकूमते-इलाही कायम हो, हिन्दुस्तान में थियोक्रसी कायम हो, मैं उन को कहना

चाहता हूँ कि यह इस्लाम का प्रयोजन नहीं था। इस्लाम धर्म शान्ति पर आधारित था। प्रेम पर आधारित था। आज उसी शान्ति और उसी प्रेम की हिन्दुस्तान में आवश्यकता है। आज से सात सौ बरस पहले अलफरवी ने कहा था - "प्रकृतितः मानव ऐसा नहीं बनाया गया है कि वह अपनी आवश्यकताओं की पूर्ति बिना किसी मदद के कर सके। यदि मानव अपनी पूर्णता को चाहता है, तो उसे कवा अर्थात् समाज से सम्बन्धित अपने साथियों के साथ सहयोग से रहना चाहिये। इस लिये अगर आप को समाज में रहना है, तो समाज का आप को ध्यान रखना होगा।

अध्यक्ष महोदय : क्या माननीय सदस्य यह बात मुझे कह रहे हैं ?

अगर वह मुझे नहीं कर रहे हैं, तो उन्होंने जो कहना है, वह मुझे कहें।

श्री रघुनाथ सिंह : मित्र में जब ईसाइयों और मुसलमानों के बीच में संघर्ष हुआ तो अलफरवी ने इस सिद्धान्त को विश्व के सम्मुख रखा था। मैं यही कहूँगा कि वही मुस्लिम सिद्धान्त हिन्दुस्तान के मुसलमान आज अपने सामने रखें।

अकबर का शासन क्यों सफल हुआ ? इस बारे में जब जहांगीर से पूछा गया कि "आखिरकार आप के पिता ने पचास बरस तक हिन्दुस्तान में कैसे शासन किया, जबकि दूसरे बादशाहों ने सिर्फ पांच, सात या आठ बरस ही शासन किया, तो जहांगीर ने उत्तर दिया कि "हमारे पिता सभी धर्म-व्यभिचरों से मेल रखते हैं। हर जाति तथा धर्म के मानने वालों के साथ सत्संग करते हैं।" यह वह भावना थी, जिस के कारण अकबर का साम्राज्य कायम था। लेकिन जब जब भारतवर्ष में धर्म-निरपेक्षता की भावना संकुल भावना कम हुई, तब भारतवर्ष में और अत्याचार शुरू हुए।

1782 (A) LSD-9.

मैं आप के सामने एक और उदाहरण रखना चाहता हूँ। श्रीरंगजेब बड़े बादशाह थे, लेकिन उन्होंने जो नीति अपनाई उस के कारण सारा हिन्दुस्तान डूब गया। श्रीरंगजेब के बाद मुगल साम्राज्य नहीं रहा और अंग्रेजों के लिये उन्होंने दरवाजा खोल दिया।

मैं आप के सामने शिवाजी महाराज और गुरु गोविन्द सिंह, इन दो महात्माओं, द्वारा श्रीरंगजेब को लिखे गये पत्र पढ़ कर सुनाना चाहता हूँ। वे दोनों मानते थे कि श्रीरंगजेब बादशाह है और उन्होंने उन को यह सलाह दी थी। मैं अपने भाइयों को कहता हूँ कि वे उस को सुनें।

श्री बागड़ी : माननीय सदस्य भाइयों को सुना रहे हैं या स्वीकर साहब को ?

अध्यक्ष महोदय : यह गलत बात है। यह नहीं कहना चाहिये। मुझे भी इस पर एतराज है। यहां नहीं कहना चाहिये कि "सुनो, भाइयों"। माननीय सदस्य जो कुछ भी सुनाना चाहते हैं, यह सब मुझे सुनायेंगे।

श्री रघुनाथ सिंह : शिवाजी महाराज ने श्रीरंगजेब को जो पत्र लिखा था, वह मैं आपको पढ़ कर सुनाता हूँ। उन्होंने लिखा था :

"यदि आप कुरान में विश्वास करते हैं, तो उस में ईश्वर के लिये "रवीउलमसलमीन" का संबोधन किया गया है। उस में कहीं "रवीउल मुसलमीन" अर्थात् वह केवल मुसलमानों का ईश्वर है, नहीं प्रयोग किया गया है। हिन्दू और इस्लाम केवल शब्दों के भेद है। वे अनेक प्रकार के रंग हैं। इन को दैवी चित्रकार ने अपने चित्र में जैसे रंग भरने के लिये बनाया है। मसजिद से उठती अवाज की आवाज

[श्री रघुनाथ सिंह]

उसी की याद दिलाती है। मन्दिर का घंटा उसी का स्मरण कराता है। घर्मों के प्रति असहिष्णुता का अर्थ है कुरान के आदेशों को अवहेलना करना "।]

मैंने औरंगजेब के नाम शिवाजी महाराज का पत्र इस लिये यहां पर उल्लिखित किया है कि उन्होंने औरंगजेब को बादशाह मानते हुए उन को एक सलाह दी थी कि आप में असहिष्णुता की भावना नहीं होनी चाहिये, आप में घर्म-निरपेक्षता की भावना होनी चाहिये।

अब मैं श्री गुरु गोविन्द सिंह द्वारा सुल्तान औरंगजेब को लिखे गए पत्र को पढ़ कर सुनाना चाहता हूँ। उन्होंने लिखा था :

"ईश्वर को पहचानना तुम्हारा कर्तव्य है। उसने दूसरों को सताने की तुम्हें आज्ञा नहीं दी है—किसी पर तलवार का वारजुल्म के साथ न कर, अन्यथा तू ऊपर से आने वाली कृपाण के प्रहार से बच न सकेगा। क्या जीवन का पीरुष कुछ ज्योतियों को बुझा देने में है।"

आज कहा जाता है कि साम्प्रदायिकता क्या है। मैं कहना चाहता हूँ कि श्री गुरु गोविन्द सिंह शब्दों में जीवन की ज्योतियों को बुझा देने का प्रयास ही साम्प्रदायिकता है। मैं गुरु गोविन्द सिंह की उसी परिभाषा को इस सदन के सम्मुख रखता हूँ और कहता हूँ कि इस से बढ़ कर साम्प्रदायिकता की कोई दूसरी परिभाषा नहीं हो सकती है।

अध्यक्ष महोदय : माननीय सदस्य शगली दफा अपने भाषण को जारी रखें

17.10 hrs.

ADVANCE FOR BUILDING LINK BUILDINGS

श्री प्रकाशवीर शास्त्री : (बिजनौर) :

अध्यक्ष महोदय, इस पार्लियामेंट को जहां

कुछ कानून बनाने और देश की सुरक्षा तथा वदेशिक नीतियों के सम्बन्ध में कुछ निर्णय लेने के अधिकार है। वहां इस देश की गरीब जनता की गाड़ी कमाई का पैसा, जो सरकारी कोष में आता है, उसकी सुरक्षा के लिये भी प्रबन्ध करना है। (Interruptions).

एफ माननीय सदस्य : माननीय सदस्य जरा जोर से बोलें।

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, मैं यह कह रहा था कि इस देश की पार्लियामेंट को जहां कुछ कानून बनाने का और देश की सुरक्षा का और वदेशिक नीतियों के सम्बन्ध में कुछ निर्णय लेने का विशेष अधिकार है वहां जो इस देश की गरीब जनता है और उसकी गाड़ी कमाई का जो पैसा सरकारी कोष में आता है अथवा विदेशों से भारी शर्तों पर ऋण लिये जाते हैं, उन सब को सम्भालने और उसकी देख रेख करने का भी इस पार्लियामेंट को पूर्ण अधिकार है। अब से कुछ समय पूर्व २६ अगस्त को इसी सदन में मैंने एक प्रश्न पूछा था जिसमें मैंने यहां दिल्ली में मथुरा रोड पर जो भूमि है, उसके बारे में जानकारी चाही थी। इस भूमि के सम्बन्ध में सरकार ने कुछ समय पूर्व इस प्रकार का निर्णय किया था कि जो समाचारपत्र प्रकाशित होते हैं अथवा कुछ जनरल जो निकलते हैं, यदि वे अपने भवन यहां बनाना चाहें तो उनको रियायती दर पर कुछ स्थान दिये जायेंगे। उसी आधार पर कुछ पत्रों ने स्थान लिये थे। मुझे इस बात को कहते हुए दुःख प्रतीत होता है कि जो छोटे छोटे व्यक्ति अथवा पत्र ये जिन के पास कोई बहुत बड़ी सिकारिया नहीं थी, वे तो भूमि प्राप्त करने में सफल नहीं हो सके लेकिन जिन के पास अच्छे रिश्वतस थे उनको वहां पर स्थान मिल गया। इस सम्बन्ध में मैंने एक प्रश्न पूछा था कि लिंक अलबार का अपन जो भवन बना है, उसके अन्दर क्या सरकार के किसी संगठन का भी कुछ पैसा, अग्राऊ, धन के रूप में लगा है